### toQaesfam

### WITHDRAWAL OF PROSECUTION CASE AGAINST II MI MOTORS

•38. SHRI BH tPESH GUPTA: Will the Minister of LABOUR AND REHABILITA-TION he pleased to state:

whether ii t a fart that the Government of West Be (gal have recently taken a to drop the proposal for pi tion of the in nagement of the Hind Motors; and

(!>) if so. the easons for the same and circumstances in which Government -lit it fit to do soi

THE DEI'IT MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BISHWA NATH ROY): (a) Yes, Sir.

(b) In the intelest of mutual understand-in" between tin management and labour through conciliation, the West Bi ngal Government thought iL lit to refarin from taking any legal action.

SHRI BHUPESU GUPTA: The question has not been p operly answered. May I know. Sir. whether it is not a fact that it was brought to i ne notice of the Governor by a former M.L. \... Shri Arun Sen, a trade unionist himself tnd also a member of a number of trade anion committees connected with the Biri is, that the Hind Motors were violating Set tion 9A of the Industrial Disputes Act by inilaicrally increasing the working hours b\ half a day for the workers without any totice to the Government or to the workc i and whether it is also not a fact that n the light of these disclosures made to he Governor by a former M.L. A., the Gov i nor ordered prosecutions to be launched against the Birlas under this Section? ] i lould like to know also whether it is no a fact that immediately after some people had met him, the Gov. ernor asked the authorities to drop the case. In this connection has his attention been drawn to a lette written by the Governor been drawn to a lette written by the Governor to Shri Arun Si 1 in reply to the letter written by Shri . run Sen? The Governor's letter is dated J tly 29 in which the Governor says: "Sc\ :ral labour leaders on behalf of the einpU yets' union suggested that such prosecution may not be in the interests of the woi themselves. In yiew of this woi kmen themselves. In view of this suggestion from the representatives of the workmen themselves the Government decided to Slav its hand." Now I should like so know wh( these leaders were, what are their names, when they met the Gov ernor and what ;idvire they gave.

Transferred frtka the 29th July, 1970.

SHRI BHAGWAT JHA AZAD: Hind Motors certainly changed the working hours on 4-4-1970 as to be effective from 8-4-1970. This is a fact. And under Section !IA of the Industrial Disputes Act thev have to give twenty-one days' notice. This is also a fact. The moment it was brought to our notice, we started action for filing a prose cution. ! his is also a fact. On 18-5-1970 the Hind Motors' workers' union, which is a recognised union, entered into a bipartite agreement with the management in wheh, along with this change of hours, other things were also considered and acceded to on both sides. Therefore, Sir, to encourage the bipartite agreement, tin West Bei tl Government withdrew the prosecution. However, the management have been e a let1 irning that this should not

happen again.

SHRI BHLTESH GUPTA: Is that the answer? I said about the Governor's letter. I have quoted that letter. Can he deny it? "Several labour leaders on behalf of the employees' unions suggested that such prosecution may not be in the interests of the workmen themselves." We are these I ers? He should name them.

SHRI BHAGWAT JHA AZAD: I can

only say this. {Interruptions}, I can only sav thai we have no such information. The Wesl Bengal Government told us that this prosecution was withdrawn because a bipartite agreement on 18-5-1970 was entered into with the recognised union. This is the information. We have no other information.

SHRI BHL'PESH GUPTA: Is it not a fact that—this Union is affiliated to the C1TU; you say it is the recognised Union—the agreement was arrived at the Union leaders, that is to sav, GITU I<ers, with the Birlas to increase the work-ing hours by half an hour every day, that is to say, bv offering the Birlas thousand working hours per day without any payment for it? For that agreement to be justified, how could it include the temporary casual labour also? These pel were also involved in them.

I should like to know how it is that the Government does not know that it was an attempt on the part of the CITU leaders to involve the Government into an ment which was entered into between tie .n and the Birlas with a view to getting a particular, according to me, anti-labour policy through.

SHRI BHAGWAT JHA AZAD: Sir. f am sure lion. Members who are working in the trade unions know about it. Il is a bipartite settlement and it is a recognised union that entered into that bipartite agreement and I think the West Bengal Government did nothing wrong.

#### 23 Oral Answers

So far as the working hours are concerned, it is not a fact. They have three shifts, 6.15 to H.15 and from 11.15 to 11.45 rest for half an hour, then going up to 2.30. Then they have the B shift and then the C shift. About temporary workers they have got an agreement that the management will provide work to temporary workers upto six months on 31st March 1970. Apart from that they have also another agreement under which they said that in the first two shifts they would get attendance allowance equal to 15 minutes' work. So that was an agreement with the recognised union.

SHRI PRANAB KUMAR MUKHERJEE: May I know from the Minister whether it is a fact that Mr. Dhiren Bhattacharyya, CPM trade union leader met the Governor and asked him to withdraw the case and whether it is a fact that Mr. Jyoti Basu, the ex-Deputy Chief Minister of West Bengal met the Governor on 22nd May and asked him to withdraw the case?

SHRI BHAGWAT JHA AZAD: It is a fact that Shri Dhiren Bhattacharyya, General Secretary of the recognised union has signed the agreement. He is I lie General Secretary of the recognised union which entered into a bipartite agreement. Therefore il is all right. I do not know whether he has met or not but he has signed the agreement.

SHRI PRANAB KUMAR MUKHERJEE: I want to know categorically whether Mr. Jvoti Basu met the Governor and . . .

SHRI BHAGWAT JHA AZAD: I have said that Shri Dhiren Bhattacharyya has signed the agreement and therefore he is for it

agreement and therefore he is for it SHRI D. THENGARI: Mai I know whether it is the policy of the Government to allow biljii i menu which would

violate and circumvent the provisions of the I.D. Act? Secondly there is a timclag between the period of the I.D. Act and the agreement. For that violation in that particular period, what action has been taken against the management?

SHRI BHAGWAT JHA AZAD: It is not the policy of the Government to allow the Act to be violated. In this case as I said when we came to know of this lapse for four days we immediately proceeded to file the prosecution and when the union entered into this agreement we have given a warning to the management that they should not do that. (Interruptions)

SHRI BHUPESH GUPTA: In Wesi Bengal there is collusion between the CPM and the Birlas and that is why...

MR. CHAIRMAN: Next question.

SHRI CHITTA BASU: But. Sir, the lion. Minister has not replied to the question of Mr. Thengari.

#### to Questions

SHRI BHUPESH GUPTA: Why next question? You have not allowed even five minutts for this question, when for other questions you give even 20 minutes. Now there is no question of co-operation. I say it is a crime on the part of the Government; having come to a deal with the Marxist leaders they allow the Birlas to get away. I charge the Government that they have done this. Sir, you are a jurist, you are a lawyer. Suppose I commit a crime and there i-. an agreement between me and somebody in the House; will the crime be condoned?

MR. CHAIRMAN: I have not called you; vrai please sit down.

SHRI BHUPESH GUPTA: I say this matter should be discussed. We will not allow such things. Why was the case withdrawn?

MR. CHAIRMAN: Question Hour is ovei. 12

NOON

SHRI BHUPESH GUPTA: The Minister has given a very strange answer. They say the crime was condoned, because some people have arrived at an agreement. Sir. suppose I commit a murder and then I come to an agreement, would the murder be condoned? I kill your servant...

MR. CHAIRMAN: No, please sit down.

SHRI BHUPI-.^H GUPTA: I come to an agreement. Would the murder be condoned?

MR. CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: How is it . . .

MR. CHAIRMAN: No. The Question Hour is over.

SHRI BHUPESH GUPTA: Here the difficulty is that ...

MR. CHAIRMAN: The Question Hour is over ....

SHRI BHUPESH GUPTA: The difficulty is that . . .

MR. CHAIRMAN: Now, this will not be taken down.

SHRI BHUPESH GUPTA: (Spoke).

MR. CHAIRMAN: Now, Short Notice Question.

SHRI BHUPESH GUPTA: You have been non-controversial. Therefore, you will not undevstand our difficulties. I leave it in votir hands. You consider it.

SHRI K. S. CHAVDA: On a point of order .

MR. CHAIRMAN: No point of order.

25 Short Notite Question

SHRI BHUPEST GUPTA: On a point of order . . .

MR. CHAIRM IN: Will you please sit down? No point of order.

SHRI BHUPES i GUPTA: This I question. Land grab movement is the title of the question. The e is no such thing as land grab in India...

SHRI DAHYABHAI V. PATEL: There is time-grab in this House.

SHRI BHUPESH GUPTA: You can say time-grab, but tl ere is no such thing as land grab. I req lest that a correction be made in the quest on. It is land occupation.

MR. CHAIRMAN: Please sit down. It is for the questioner.

# 'भूमि छीनो' श्रान्दोलन पर वृत चित्र

1. गंश्री शीलभद्र याजी :

# श्री महेन्द्र कुवार मोहत। :

क्या सूचना तथा प्रसारण और संचार मंती यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत सरकार के फिल्म डिवीजन ने पश्चिम बंगाल क्रौर प्रदेश के क्रन्य भागों के सिनेमा गृहों में प्रदर्शनार्थ 'भूमि छीनो' क्रान्दोलन पर एक वृत्त चित्र तैयार किया है ;

(ख) क्या पण्चिम बंगाल की सरकार ने इस वृत्त चित्र के प्रदर्शन का विरोध किया है: क्रौर

(ग) यदि हां, तो इस सिलसिले में भारत सरकार ने क्या कदम उठाये हैं ?

DOCUMENTARY FI .M ON LAND GRAB MOVE-MENT

1. SHRI SHEEL BHADRA YAJEEf:

SHRI M. K. MOHTA:

WiU the Mini ter of INFORMATION AND BROADCAS TING AND COMMUNI-CATIONS be pleised to state:

(a) whether it s a fact that the Films Division of the Government of India have prepared a documi ntary film on 'Land grab

<sup>†</sup>The question i as actually asked on the floor of the Hou e by Shri Sheel Bhadra Yajee.

\*[ ] English translation.

movement' for screening in the cinema Houses in West Bengal and other parts of the country;

(b) whether the Government of West Bengal have opposed the screening of the said documentary film; and

(c) if so, what steps have been taken by the Government of India in this connection?]

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DE-PARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): (a) A brief item on 'Land Grab' movement in West Bengal was released on July 17, 1970 in Indian News Review No. 1136, produced by the Films Division.

(b) Yes, Sir.

(c) The aim of Indian News Review is to cover news-worthy events in an objective manner and this item in the newsreel conforms to this objective.

†[सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य सन्ती (श्री ग्राई० के० गुजराल) : (क) फिल्म प्रभाग द्वारा निर्मित 17 जुलाई, 1970 को रिलीज की गई इण्डियन न्यूजरिब्यू संख्या 1136 में पश्चिम वंगाल में "भूमि छोनो" ग्रान्दोलन पर एक संक्षिप्त समाचार चित्र था।

(ख) जी, हां।

(ग) भारतीय समाचार चित्र का लक्ष्य समाचार योग्य घटनाओं को निष्पक्ष रूप से प्रस्तुत करना है और यह न्यूजरील इस लक्ष्य की पूर्ति करती है।]

श्वी शीलभद्र याजी : यद्यपि फिल्म डिवीजन को इस तरह के चित्र बनाने का चाहे वह किसी पार्टी की कांग्रेस के संबंध में हो या गाय के प्रदर्शन के संबंध में हो-निकालने तथा बनाने का ग्रधिकार है। लेकिन मैं यह जानना चाहता हूं कि बंगाल सरकार ने इस संबंध में विरोध क्यों किया है?